

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.3938/Del/2017  
Assessment Year : 2008-09**

**M/s Gaursons India Ltd.,  
D-25, Vivek Vihar,  
Delhi – 110 092.  
PAN : AACCG3895Q.  
(Appellant)**

**Vs. Deputy Commissioner of  
Income Tax,  
Circle-74(1),  
New Delhi.  
(Respondent)**

Appellant by : Shri Rewant, CA.  
Respondent by : Shri Jagdish Singh Dahiya,  
Senior DR.

Date of hearing : **28.10.2020**  
Date of pronouncement : **28.10.2020**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT :**

This appeal by the assessee for the assessment year 2008-09 is directed against the order of learned CIT(A)-41, New Delhi dated 3<sup>rd</sup> March, 2017.

2. The assessee, vide letter dated 19<sup>th</sup> October, 2020 received through email has requested for withdrawal of the appeal filed by it and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 28<sup>th</sup> October, 2020.

Sd/-  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

Sd/-  
**(G.S. PANNU)**  
**VICE PRESIDENT**

VK.

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1. Appellant : **M/s Gaursons India Ltd.,  
D-25, Vivek Vihar, Delhi – 110 092.**
2. Respondent : **Deputy Commissioner of Income Tax,  
Circle-74(1), New Delhi.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar